

work will be paid according to existing orders as Extra-work allowance. It will be calculated on the basis of national pay admissible to the concerned Government employees in the pre-revised scale of pay/pay slab and will be subject to the same terms and conditions as laid down in the existing orders.

Applications received by the Directorate of Drawback

654. DR. MOHD. HASHIM KIDWAI: Will the PRIME MINISTER be pleased to state:

(a) the number of applications of exporters received by the Directorate of Drawback in the Ministry of Finance during the years 1985-86 and 1986-87; and

(b) the number of such applications rejected during these years and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) It is presumed that the information sought for is in respect of application for fixation of brand rates made by individual exporters in terms of Customs and Central Excise Duties Drawback Rules 1971. Number of such brand rate applications received by the Drawback Directorate duly checked by the field staff in Custom Houses/Central Excise Collectorate were 2622 in 1985-86 and 3427 in 1986-87. The number of applications out of these which were rejected during the said years were 73 and 620 respectively. The rejections have been made where the exporter did not satisfy the conditions laid down in the Customs and

Central Excise Duties Drawback Rules, 1971 e.g., those in the matter of minimum duty differential between all-industry rate and the duty actually shown to have been suffered on inputs (as per Rule 7), filing of applications within the time limits laid down (under Rules 6 and 7) etc.

Bank frauds

655. DR. MOHD. HASHIM KIDWAI: Will the PRIME MINISTER be pleased to state:

(a) the number of frauds in the banks in the country during the last financial year and the amount of money involved in these frauds;

(b) the number of bank employees involved in these frauds;

(c) what are the details of action taken against such employees; and

(d) what remedial measures are being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) the total number of cases of frauds and the amount involved therein during the calendar year 1986 as reported by 28 public sector banks to Reserve Bank of India, irrespective of the dates of occurrence, is 1822 and Rs. 44.22 crores respectively.

(b) and (c) According to Reserve Bank of India as per available information and to improve management against whom action has been taken by public sector banks for their involvement in fraud cases is as indicated below:—

1986 (Frauds)

(1) No. of employees convicted on Charges of frauds	22
(2) No. of employees given major/minor penalties	375
(3) No. of employees out of (2) above who were dismissed/discharged/removed	203
(4) No. of employees against whom prosecution is pending in Court	275
(5) No. of employees against whom departmental proceedings are pending	431